IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.146/2017

In the matter of

Rakatanga Tour (P) Ltd

.. PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor: -

For the Intervener

: Mr. Manish Raj, Company Prosecutor

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 21.2.2018.

List on 21.2.2018

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 01.2.2018